MINISTRY OF HOME AFFAIRS
NOTIFICATION
New Delhi, the 18th July, 2016

G.S.R. 702(E).—In exercise of the powers conferred by section 3 of the Passport (Entry into India) Act, 1920 (34 of 1920), the Central Government hereby makes the following rules further to amend the Passport (Entry into India) Rules, 1950, namely:—

1. (1) "Bangladesh" shall be included in the list of countries, namely, in the sub-section (i) of section 3 of the said Rules, if so notified by the Governor-General in Council.

2. As respects all passports issued outside India after the 25th April, 1950, the provisions of sub-section (i) of section 3 of the said Rules shall apply as if the expression "Bangladesh" had been included therein.

[No. 495| NEW DELHI, MONDAY, JULY 18, 2016/ASADHA 27, 1938]
1. (1) These rules may be called the Passport (Entry into India) Amendment Rules, 2016.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Passport (Entry into India) Rules, 1950, in clause (ha) of sub-rule (1) of rule 4, for the word “Bangladesh”, the words “Afghanistan, Bangladesh” shall be substituted.

[F. No. 25022/50/2015-F.I ]
G. K. DWIVEDI, Jt. Secy.

Note: The principal rules were published vide number 4/5/49-F.I, dated the 25th April, 1950 and last amended vide notification number G.S.R. 685(E), dated the 7th September, 2015.

ORDER
New Delhi, the 18th July, 2016

G.S.R. 703(E).—In exercise of the powers conferred by section 3 of the Foreigners Act, 1946 (31 of 1946), the Central Government hereby makes the following order further to amend the Foreigners Order, 1948, namely:—

1. (1) This Order may be called the Foreigners (Amendment) Order, 2016.
(2) It shall come into force on the date of its publication in the Official Gazette.

2. In the Foreigners Order, 1948, in paragraph 3A, for the word “Bangladesh”, the words “Afghanistan, Bangladesh” shall be substituted.

[F. No. 25022/50/2015-F.I ]
G. K. DWIVEDI, Jt. Secy.

Note: The principal Order was published in the Gazette of India vide No. 9/9/46-Political (EW), dated the 14th February, 1948 and last amended vide notification number G.S.R. 325(E), dated the 18th March, 2016.